

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 550/MP/2025 along with IA No.130/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003, seeking an extension of the start date of connectivity as per the Intimation of Final Grant of Connectivity dated 19.1.2024 and quashing of the invoices dated 7.2.2025 and 3.3.2025 issued by CTUIL.

Petitioner : Ayana Renewable Power Four Private Limited (ARPFPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **3.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner sought an adjournment in the matter due to the unavailability of the arguing counsel. In light of the request, the Commission adjourned the matter.

2. CTUIL is directed to file the following information on an affidavit within two weeks:

(a) A copy of the connectivity application of the Petitioner and the connectivity revocation letter.

(b) Clarify as to how the revocation date has been arrived at as September 2025, when SCOD, as per the application has been indicated as 31.12.2024.

3. The interim direction issued *vide* Record of Proceedings dated 6.1.2026 shall continue till the next date of hearing.

4. The Petition will be listed for hearing on **10.3.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

